

THE INCOME TAX APPELLATE TRIBUNAL
NAGPUR BENCHES : NAGPUR

(THROUGH VIRTUAL HEARING)

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

AND

SHRI GD PADMAHSHALI, ACCOUNTANT MEMBER

ITA.No.356/Nag./2019
Assessment Year 2007-2008

Jaikumar Bhagwantprasad Bajaj C/o Ankit Automobiles, Khadgaon Road Pandey Layout, Wardi, Nagpur - 440023	vs.	Income Tax Officer Ward-3(4), Nagpur
PAN: ADEPB7560P		
(Appellant)		(Respondent)

For Assessee :	Shri Abhay Agrawal, Adv.
For Revenue :	Shri Sanjay Agrawal, DR

Date of Hearing :	29.08.2023
Date of Pronouncement :	25.09.2023

ORDER

PER SATBEER SINGH GODARA, J.M.

This assessee's appeal for A.Y. 2007-08, arises against the CIT(A)-2, Nagpur's order dated 11.09.2019, passed in Case No.CIT(A)-2/29/2015-16, in proceedings under section 271(1)(c)of the Income Tax Act, 1961 ["In short Act"].

2. Heard both the parties. Case file perused.

3. Coming to the assessee's sole substantive grievance challenging correctness of both the lower authorities' action imposing Section 271(1)(c) penalty of Rs.5,00,000/- in the Assessing Officer's corresponding order dated 12.03.2015 as upheld in the CIT(A)'s lower appellate discussion, we note at the outset that

the former's show cause notice issued under Section 274 of the Act dated 22.04.2014 had nowhere specified as to whether this is an instance of concealment or furnishing of inaccurate particulars of income. That being the case, we quote Mohd. Farhan A. Shaikh vs. DCIT [2021] 434 ITR 1 (Bom.) (FB) that such a failure at the Assessing Officer's behest vitiates the entire proceedings.

4. We accordingly reject the Revenue's vehement arguments supporting the impugned penalty in very terms. The assessee succeeds in its sole substantive grievance therefore. Ordered accordingly.

5. This assessee's appeal is allowed in above terms.

Order pronounced in the open court on 25.09.2023

Sd/-
[GD PADMAHSHALI]
ACCOUNTANT MEMBER
Pune, Dated 25.09.2023

Sd/-
[SATBEER SINGH GODARA]
JUDICIAL MEMBER

S.K.SINHA

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1.	The appellant
2.	The respondent
3.	The Ld. CIT(A) concerned.
4.	The CIT concerned
5.	D.R. ITAT, Nagpur Bench, Nagpur
6.	Guard File.

//By Order//

Assistant Registrar,
ITAT, Pune Benches, Pune.